

GOVERNMENT OF JAMMU AND KASHMIR
Department Of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 4th January, 2023

S.O 09 - In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Mr. Vishav Pratap Singh, Assistant Commissioner Revenue, Kathua to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Kathua.

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said code appoints the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Kathua.

By Order of the Government of Jammu and Kashmir

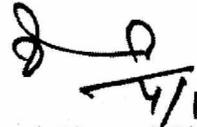
Sd/-
(Achal Sethi)
Secretary to Government

No.Law/Powr/01/2023-10

Dated: - 04- 01- 2023

Copy to the:-

1. Commissioner Secretary to Government, Revenue Department.
2. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
3. Divisional Commissioner, Jammu
4. Deputy Commissioner, Kathua. This is with reference to his letter No. DCK/Adm/2022-23/2528 Dated: 31/12/2022
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. SO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
7. Incharge Website.



(Khursheed Ahmad Bhat)
Additional Secretary to Government